Title: Need to advise Government of Rajasthan to amend "Allotment Rules" (Colonization of Rules 1975') with a view to settle remaining oustees of Pong Dam.

PROF. CHANDER KUMAR (KANGRA): I would like to raise the issue of settlement of Pong Dam oustees in Rajasthan. Nearly 35 years back approximately 75,000 acres of land was acquired which later submerged. About 20,000 families and 339 villages were affected, out of which 223 villages were completely submerged and remaining were submerged partially. Under the allotment rules of Government of Rajasthan, 16, 352 oustees were declared eligible for the allotment of land. In the first phase in 1980, 9196 and in Phase II after year 2000 the remaining 1384 oustees were allotted land. The remaining oustees are yet to be settled. The number of applicants who failed to apply in time their eligible certificates were sent to Government of Rajasthan. But these were not accepted by the State Government on the ground that they have been issued in violation of rules. About 3000 eligible certificates were not accepted. In 1996, the Supreme Court quashed the amendments made in 1992 by the Government of Rajasthan in the allotment rules specially Rule 6(A). On the basis of the judgment more than the 2,000 cancelled allotment were reviewed by the different District Judges on the order of the Hon. Supreme Court. The "Allotment Rule" (Colonization of Rules 1975) of the Government of Rajasthan are the main hurdle for allotment of Government land to Pong Dam oustees. The State Government of Rajasthan should amend the rules to expedite the way of resettlement of remaining oustees. Therefore, I would urge upon the Central Government to take up the matter with the Rajasthan Government and resettle the remaining oustees.